

12.58 hrs

[English]

EXPLANATORY STATEMENT SHOWING REASONS
FOR IMMEDIATE LEGISLATION BY THE CONSTITUTION
(SCHEDULED TRIBES) ORDER (AMENDMENT)
ORDINANCE, 1996

THE MINISTER OF STATE IN THE MINISTRY OF
WELFARE (SHRI K.V. THANGKA BALU): On behalf of Shri
Sitaram Kesri: Sir, I beg to lay on the Table an explanatory
statement (Hindi and English versions) showing reasons for
immediate legislation by the Constitution (Scheduled Tribes)
Order (Amendment) Ordinance, 1996.

[Placed in Library See. No. LT 9098/96.]

12.58 1/2 hrs

[English]

PUBLIC ACCOUNTS COMMITTEE

**Hundred and Fourteenth, Hundred, and Fifteenth and
Hundred and Sixteenth Reports**

SHRI RAM NAIK (BOMBAY NORTH): Sir, I beg to present
the following Reports (Hindi and English versions) of the Public
Accounts Committee (Tenth Lok Sabha).

- (1) Hundred and fourteenth Report on Action Taken on
83rd Report of Public Accounts Committee (Tenth Lok
Sabha) on Customs Receipts - Loss of revenue due to
non-availability of a provision in the Act.
- (2) Hundred and fifteenth Report on Action Taken on 92nd
Report of Public Accounts Committee (Tenth Lok
Sabha) on Import of life-expired ammunition.
- (3) Hundred and Sixteenth Report on Action Taken on
98th Report of Public Accounts Committee (Tenth Lok
Sabha) on Union Excise Duties - System defects in
working of Chief Accounting Offices.

12.59 hrs

[English]

MATTER UNDER RULE 377

- (I) **Need to Check Violation of Human Rights
in the Country**

SHRI JAGMEET SINGH BRAR (Faridkot): Sir, of late,
incidents of violation of Human Rights have been on increase in
the country. Recently, a very famous and internationally known
Punjabi folk singer, Shri Dilshad Akhtar, was allegedly killed in
the presence of thousands of people. This killing has sent shock
waves all over the country in the minds of artists, singers, poets,
writers and eminent personalities of India. Cinema,
social and cultural organisations have also condemned this
cold-blooded murder.

I request the Union Government to ensure that the guilty
and responsible persons involved in this killing are punished
according to the rule of law.

13.00 hrs

[Translation]

(ii) **Need to Allocate more Electricity to
Haryana from Central Pool**

SHRI JANGBIR SINGH (Bhiwani): Mr. Speaker, Sir, through
you I would like to draw the attention of the Central Government
towards the power crisis in Haryana, especially in my
Parliamentary Constituency Bhiwani. Haryana Government is
unable to produce sufficient power due to its limited resources.
Due to the shortage of Coal and some other technical difficulties
the thermal power plants located at Faridabad, Yamunanagar
and Panipat are not generating electricity to their full capacity.
Haryana is an agricultural state. The State Government is
providing 60 percent of total consumption of electricity to farmers.
The State have a total capacity of generating 2377 Megawatt
electricity. Due to power cut the agriculture and industrial sector
have been adversely affected. Farming in Badhda, Dadri,
Loharu and Sakhnali area of my Parliamentary Constituency
depends upon tubewells. Level of underground water is 280 ft.
low here. Today this state requires additional 1500 Megawatt
electricity urgently.

I, therefore, urge upon the Government that in view of the
requirement of the State additional 1500 MW electricity should
be immediately provided from Central pool so that the farmers
of the State could be saved from power crisis.

(iii) **Need to Provide Adequate Operational
Facilities at Rajahmundry Airport, Andhra
Pradesh**

[English]

DR. K.V.R. CHOWDARY (Rajahmundry): Sir, Rajahmundry
is a big city in East Godavari district of Andhra Pradesh having
an airport nearby. Vayudoot services used to operate six days

a week here. But following discontinuance of Vayudoot service, private aircraft VIF used to operate three days in a week. But this service has also been discontinued due to lack of adequate facilities like proper maintenance of the runway and other factors.

As the airport is 500 KM away from Hyderabad, and surrounded by a number of industries, medium Kakinada port and NGOC etc., I request the Central Government that the airport be developed and maintained well for the benefit of the air passengers as there is a good traffic in this sector of Rajahmundry and Hyderabad.

(iv) Need to Declare Indore-Amravati-Yavatmal-Chandrapur-Durg State Road in Maharashtra as National Highway.

SHRI SHANTARAM POTDUKHE (Chandrapur): Sir, the State Government of Maharashtra had sent a proposal on 30 July, 1985 to the Government of India for declaring Indore-Amravati-Yavatmal-Chandrapur-Durg State Road having the length of 555 KM as National Highway. In response, the Government of India informed in 1991 that it would not be possible to declare this road as National Highway till Eighth Five Year Plan was finalised. However, a note of the request was being taken. Later, Government of India informed that the Planning Commission had made allocation of Rs.2,600 crores against the demand of Rs.7,830 crores for National Highways in Eighth Five Year Plan.

Eighth Five Year Plan has been finalised and, as such, I urge upon Government of India to consider the proposal of declaring Indore-Amravati-Yavatmal-Chandrapur-Durg State Road as National Highway considering the backwardness of the area.

[Translation]

(v) Need for Immediate Shifting of Bone Mills from Hapur, Ghaziabad (U.P.)

DR. RAMESH CHAND TOMAR (Hapur): Sir, local people are leading an infernal life due to the bone mills in Hapur. The contaminated water released by these bone mills has polluted the environment of the entire area. The whole area stinks and as a result of this area is facing a serious threat of spreading several contagious diseases. Due to this bad smell social activities in this area have come to a halt. The public is agitating for quite long for shifting of these bone mills and there is every possibility of an untoward incident taking place there at any time.

I, therefore, request the Central Government to shift these bone mills immediately so that local people could be relieved from this problem.

(vi) Need for Early Construction of a by-pass at Bareilly, U.P.

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Sir, Bareilly is a major important city in Uttar Pradesh. It is situated on the National Highway No.24, mid-day between Delhi and Lucknow. This is a very busy highway and as a result of which many serious accidents take place every now and then in Bareilly, and for hours the traffic is held up.

The people have been demanding for a by-pass on this national highway at Bareilly. It has come to our notice that a survey is being conducted for a by-pass. Keeping in view the serious problem of this area, it is my request to the Central Government that the construction of a by-pass at Bareilly, on this national highway, should be approved on a priority basis.

(vii) Need to include Bhojpuri Language in the Eighth Schedule of the Constitution of India.

SHRIMATI GIRIJA DEVI (Maharaj Ganj): Mr. Speaker, Sir, Bhojpuri is spoken by a large number of people of our country. This language is spoken not only in Bihar U.P. and M.P. but also in many other states of the country. Moreover it is also one of the important languages of Nepal, Myanmar, Mauritius, Surinam, Guyana, Singapore etc. In view of its importance, Nepal and Mauritius have accorded due importance to it. In our country Bhojpuri is spoken by 15 crore people. Every fifth person speaks Bhojpuri.

Apart from its own dialect, Bhojpuri has its own rich literature, folk song and culture. The 15 crore Bhojpuri speaking people have contributed a lot in making Hindi a national language. Till now this language has been neither included in the Eighth Schedule of the Constitution nor recognised by the Sahitya Akademi.

Therefore, Central Government is requested to include Bhojpuri in the Eighth Schedule of the Constitution.

(VIII) Need to Ensure Early Payment of Sugarcane Growers' dues by the Sugar Mills.

SHRI MOHAN SINGH (Deoria): Mr. Speaker, Sir, four sugar mills located at Gauri Bazar, Padrauna, Khatu Kuanya in